

**IN THE INCOME TAX APPELLATE TRIBUNAL  
MUMBAI BENCH "B" MUMBAI**

**BEFORE SHRI MANOJ KUMAR AGGARWAL (ACCOUNTANT MEMBER) AND  
SHRI RAVISH SOOD (JUDICIAL MEMBER)**

**ITA No. 6607/MUM/2018  
(Assessment Year: 2013-14)**

Bharat H. Bhansali,  
Room No. 13, 3<sup>rd</sup> Floor,  
97/99, Shiv Vilas Bldg,  
5<sup>th</sup> Kumbharwada,  
2<sup>nd</sup> Pathan Street,  
Mumbai – 400004

Income Tax Officer 19(1)(2),  
Vs. Matru Mandir, 2<sup>nd</sup> Floor,  
Tardeo, Mumbai  
400007

**PAN No. AIFPB5740B**

**(Assessee)**

**(Revenue)**

Assessee by : Withdrawal request letter dated 12.02.2021  
Revenue by : Shri Tharian Oommen, D.R

Date of Hearing : 15/02/2021  
Date of pronouncement : 15/02/2021

**ORDER**

**PER RAVISH SOOD, J.M:**

The present appeal filed by the assessee is directed against the order passed by the CIT(A)-30, Mumbai, which in turn arises from the assessment order passed by the A.O under Sec. 143(3) of the Income-tax Act, 1961, dated 11.03.2016 for assessment year 2013-14.

2. The assessee has filed a letter on 12<sup>th</sup> February, 2021, wherein it is stated that he had in order to buy peace of mind and to end the protracted litigation filed an application in Form 1 & 2 under the Direct Tax Vivad se Vishwas Act, 2020 in order to settle the aforesaid matter pending before the Tribunal and has received the certificate in Form 3 from the designated authority. It is stated by the assessee that in the backdrop of the aforesaid facts the captioned appeal may allowed to be withdrawn.

3. The Id. D.R did not controvert the aforesaid factual position as was canvassed before us.

4. In view of the above, we dismiss the appeal as withdrawn, subject to a rider that in the unlikely event of the matter not being resolved under the Vivad se Vishwas scheme the assessee shall have liberty to approach the Tribunal for restoration of his appeal.

5. Resultantly, the appeal is dismissed as withdrawn subject to the observation recorded hereinabove.

Order pronounced in the open court on 15/02/2021.

Sd/-  
(Manoj Kumar Aggarwal)  
ACCOUNTANT MEMBER

Sd/-  
(Ravish Sood)  
JUDICIAL MEMBER

Mumbai;

Dated: 15.02.2021

PS: Rohit

**Copy of the Order forwarded to :**

1. The Appellant
2. The Respondent.
3. The CIT(A)-
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

BY ORDER,  
//True Copy//  
(Sr. Private Secretary)  
**ITAT, Mumbai**